

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) :

(a) and (b). No, Sir; The electoral rolls in respect of all the constituencies in the country, including those in which bye-elections are pending, have been revised and finally published on 15-1-1970; the pending bye-elections will be taken up and completed as early as possible.

(c) In view of the revision of electoral rolls, the Election Commission decided not to hold a few bye-elections during the progress of such revision.

(d) A statement showing the pending bye-elections is laid on the Table of the House.

Statement

List of pending Bye-elections.

House of the People :

1. Durg in Madhya Pradesh
2. Buldana in Maharashtra
3. Gorakhpur in Uttar Pradesh
4. Mathura in Uttar Pradesh
5. Gurdaspur in Punjab.

Council of States :

1. By elected members of the Mysore Legislative Assembly.
2. By elected members of the Haryana Legislative Assembly.

Legislative Assemblies :

1. Dholai in Assam
2. Jowai (ST) in Assam
3. Shillong in Assam
4. Nongpoh (ST) in Assam
5. Nongstoin (ST) in Assam
6. Cheerapunji (ST) in Assam
7. Bagmare (ST) in Assam
8. Dainadubi (ST) in Assam
9. Ture (ST) in Assam
10. Phulbari (ST) in Assam
11. Khairatabad in Andhra Pradesh
12. Ramgarh in Bihar
13. Ellanabad in Haryana

14. Palwal in Haryana
15. Verinag in Jammu & Kashmir
16. Pampore in Jammu & Kashmir
17. Ramgarh in Jammu & Kashmir
18. Nilambur in Kerala
19. Madayi in Kerala
20. Kottarakara in Kerala
21. Murwara in Madhya Pradesh
22. Neemuch in Madhya Pradesh
23. Narisingarh in Madhya Pradesh
24. Garoth in Madhya Pradesh
25. Vidisha in Madhya Pradesh
26. Hospet in Mysore
27. Hungund in Mysore
28. Tonk in Rajasthan
29. Nasirabad in Rajasthan
30. Porundurai in Tamil Nadu
31. Colachel in Tamil Nadu
32. Cheramabadevi in Tamil Nadu

Chief Electoral Officers Conference held in Bombay in July, 1970

215. SHRI CHENGALRAYA NAIDU :
 SHRI N. R. LASKAR :
 SHRI RAGHUVIR SINGH SHASTRI :
 SHRI SAMINATHAN :
 SHRI NARAYANAN :
 SHRI MAYAVAN :
 SHRI DHANDAPANI :
 SHRI R. K. BIRLA :
 SHRI C. K. CHAKRAPANI :
 SHRI B. K. MODAK :
 SHRI N. K. SANGHI :
 SHRI S. K. TAPURIAH :
 SHRI V. NARASIMHA RAO :
 SHRI JYOTIRMOY BASU :
 SHRI K. M. ABRAHAM :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that a conference of the Chief Electoral Officers was held at Bombay on 1st January, 1970;

(b) if so, the subjects discussed at the conference and the recommendations made thereat; and

(c) which of these recommendations have been accepted by Government ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) Two statements showing the subjects discussed and the recommendations made at the conference of Chief Electoral Officers are laid on the Table of the House. (Placed in Library. See No. LT-2571/170)

(c) The recommendations are being examined by the Government.

Follow-up Action on Dutt Committee Report on Industrial Licensing

216. SHRI CHENGALRAYA NAIDU :

SHRI N. R. LASKAR ;
SHRI SAMINATHAN ;
SHRI NARAYANAN ;
SHRI MAYAVAN ;
SHRI RAGHUVIR SINGH
SHASTRI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that follow-up action on the recommendations of the Dutt Committee on Industrial Licensing Policy has been delayed and may be delayed for more months to come;

(b) if so, the main reasons therefor;

(c) whether this delay has changed the outlook for faster industrial development in the near future;

(d) whether this delay is due to the differences in Government on industrial policy;

(e) whether it is also a fact that about 40 industrial units are required to be expanded to meet the requirement of the domestic as well as export markets and the units manufacturing them have been identified but expansion has not been decided and the applications have been pending for long; and

(f) if so, when the final decision is likely to be taken ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). No, Sir. Government has announced its decisions relating to Industrial Licensing Policy on the 18th February, 1970, after examining the findings and recommendations of the Industrial Licensing Policy Inquiry Committee. Since the recommendations of the Committee had far-reaching implications, they were examined in consultation with the various Ministries of the Government, the Planning Commission and also other concerned interests including the Central Advisory Council of Industries, the Consultative Committee of Parliament for the Ministry of Industrial Development and others.

(c) and (d). No, Sir.

(e) and (f). The Ministry of Foreign Trade have been engaged in identifying the industrial units and product lines where expansion of capacity is needed to sustain the momentum in the export of industrial products. Some applications for expansion of capacity have also been received in that Ministry which are still under their consideration. After Ministry of Foreign Trade have completed examination of such applications, these would be considered by the Licensing Committee.

लघु उद्योगों सम्बन्धी लोकनायन समिति का प्रतिवेदन

217. श्री रघुवीर सिंह शास्त्री :

श्री देवेन सेन :

श्री शिव कुमार शास्त्री :

श्री आत्म दास :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समन्वय-कार्य मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के लघु उद्योगों सम्बन्धी लोकनायन समिति का प्रतिवेदन प्राप्त हो गया है;

(ख) यदि हाँ, तो उसमें क्या मुख्य सिफारिशें की गई हैं; और